

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2267  
TO BE ANSWERED ON 12<sup>TH</sup> MARCH, 2026**

**LOSS TO BSNL**

**2267 SHRI ANIL KUMAR YADAV MANDADI:**

Will the Minister of Communications be pleased to state:

- (a) whether Government is aware of the fact that BSNL has failed to enforce Master Service Agreement (MSA) with private service providers and has not taken effective steps to bill for the additional technology used on BSNL's shared passive infrastructure, resulting in loss of ₹1,757.76 crore and penal interest thereon for certain period thereby causing serious financial loss to Government;
- (b) if so, the details thereof;
- (c) whether Government has taken steps/is taking steps to recover the amount for sharing shared passive infrastructure of BSNL;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT  
(DR. PEMMASANI CHANDRA SEKHAR)**

(a) & (b) BSNL has Master Service Agreements (MSAs) with M/s RJIL, for leasing of BSNL's tower infrastructure to install their equipment. There is no revenue loss to BSNL and Government. The estimate of CAG was based on the misinterpretation of the clause of add-on technology, which has now been rectified in a transparent and equitable manner. BSNL has since raised the revised invoices from RJIL.

(c) to (e) To recover losses and prevent recurrence of such lapses in the functioning of BSNL and other PSUs, actions such as resolving the ambiguity in agreement clauses, monetisation of surplus inventory, issuance of revised demands and recovery have been taken. Further, PSUs have been advised to timely process bills and be extra cautious while taking policy/business decision.

\*\*\*\*\*